

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2573
ANSWERED ON:08.08.2001
SPECIAL COMPONENT PLAN
RAMDAS ATHAWALE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government propose to bring an amendment in the constitution by formulating a Special Component Plan as per the population of Dalits so that the allocation made thereunder is not spent elsewhere;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a), (b) & (c) Guidelines on formulation and implementation of Special Component Plan for welfare of the Scheduled Castes by the State Governments and Central Ministries have been issued by the Planning Commission. Implementation of the Special Component Plan by the State Governments is reviewed by the State Government concerned as well as this Ministry. Implementation of Special Component Plan by the Central Ministries is reviewed from time to time by this Ministry as well as the Planning Commission and the National Commission for SCs and STs.

There is no proposal to amend the constitution for this purpose.